

Shankaracharya
of Puri (Adj. M.)

Kerala Appropriation
(Nos. 3 to 5) Bills.

को छोड़ कर मुसलमान और सिख धर्म में चले जाये, क्योंकि माइनारिटीज की एग्जिस्टेंस की वजह से सरकार को उनके विरुद्ध कोई कार्यवाही करने में डर लगता है, जैसे संत फ़तेहसिंह के फ़ास्ट के समय उनको गिरफ़्तार करने में उस को डर लगा था। क्या सरकार यह जानती है कि हिन्दुओं में इस किस्म की फ़ीलिंग्स प्रा रही हैं; हां, तो उन फ़ीलिंग्स को दूर करने के लिए वह क्या कार्यवाही कर रही है ?

अध्यक्ष महोदय : श्री सिद्धान्ती।

श्री प्रिय गुप्त : चूंकि माइनारिटीज एग्जिस्टेंस है, इसलिए सरकार को उनके विरुद्ध कार्यवाही करने में डर लगता है। जब संत फ़तेहसिंह ने फ़ास्ट किया था, तो सरकार ने उनको गिरफ़्तार नहीं किया था।

Mr. Speaker: Order, order. Mr. Priya Gupta will sit down. I am asking him to resume his seat. I have heard his question. He might resume his seat.

श्री जगदेव सिंह सिद्धान्ती (झज्जर) : अध्यक्ष महोदय, मैं बड़े विनीत भाव से आपके द्वारा माननीय गृह मंत्री से यह जानना चाहता हूँ कि क्या उनको मालूम है कि जगद्गुरु शंकराचार्य आद्य की गद्दी पर बैठने वाले जितने शंकराचार्य महाराज हैं, उनको सारे हिन्दू जगत में— भारत में और बाहर भी— वही सम्मान है, जो पापाए-रोम का ईसाई जगत में है। गृह मंत्री ने जो कुछ भी कार्यवाही की हो, लेकिन उन्होंने 'मर्फ' "श्री निरंजनदेव" क्यों कहा है ? उनके नाम के साथ "जगद्गुरु स्वामी शंकराचार्य महाराज" आना चाहिए था। मैं यह जानना चाहता हूँ कि क्या गृह मंत्री इस अपमान को दूर करने का यत्न करेंगे।

Shri Tirumala Rao (Kakinada): May I draw the attention of the House to

this? There are several Jagadgurus and Sankaracharyas all over India. There is no similarity with Pope. Everybody is not like Pope, as my hon. friend suggests. Therefore, his domain over the Hindu Society is nebulous and intangible. These are done for political purposes.

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, मैं बड़ी नम्रतापूर्वक यह निवेदन करना चाहता हूँ कि सरकार ने यह जो निर्णय लिया है, वह संविधान की मान्यता के विपरीत है। सरकार के इस निर्णय के विरोध-स्वरूप में मैं सदन त्याग करता हूँ।

(*Shri Prakash Vir Shastri then left the House.*)

श्री बड़े : हम चाहते हैं कि श्री चहुवाण अपने साथ सात घाट आदमियों को लेकर शंकराचार्य महाराज को समझायें। अगर वह नहीं मानते हैं

अध्यक्ष महोदय : मैंने सुन लिया है। अब माननीय सदस्य बैठ जायें।

श्री बड़े : इस स्थिति में हम सदन में बैठ कर काम करने में असमर्थ हैं। इसलिए हम सभा-त्याग कर रहे हैं।

(*Shri Bade and some other hon. Members then left the House.*)

12.45 hrs.

KERALA APPROPRIATION (NO. 3)
BILL, 1966

Mr. Speaker: Mr. Sachindra Chaudhuri.

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): On behalf of Shri Sachindra Chaudhuri, I move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the

*Moved with the recommendation of the President.

[Shri L. N. Mishra]

Consolidated Fund of the State of Kerala for the services of the financial year 1966-67, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1966-67, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri L. N. Mishra: I move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

those services and for that year, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1963; in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri L. N. Mishra: I move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.46 hrs.

KERALA APPROPRIATION (NO. 4)
BILL, 1966

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): On behalf of Shri Sachindra Chaudhuri I beg to move*:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1963, in excess of the amounts granted for

12.47 hrs.

KERALA APPROPRIATION (NO. 5)
BILL, 1966

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): On behalf of Shri Sachindra Chaudhuri, I beg to move*:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended

*Moved with the recommendation of the President.